

**C. A. T. Bench, JAIPUR**

Date of Order	O.A.NO. 398/93	Orders
.25.11.93	Mr. R.N.Mathur- Counsel for applicant. Mr. Manish Bhandari- Counsel for respondents.	<p>The respondents have submitted that in the light of the order passed by DOS(E) Kota, the petition has become infructuous. In the light of the statement made by respondent No. 1 &amp; 2 the petition is dismissed as it has become infructuous. So far as the grievance of respondent No. 3 Sh.P.K.Kapoor is concerned he can file the fresh O.A. challenging the order passed during the intervening period, if he feels that he is aggrieved on account of passing of the subsequent order. The applicant is not aggrieved party now. Therefore, the O.A. does not survive.</p> <p><i>(P.P.SHRIVASTAVA)</i> Adm. Member</p> <p><i>(O.L.MEHTA)</i> Vice Chairman</p> <p><i>For N.M. Ghanshyam 3/12/93</i></p>